

- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps Government has taken to reduce litigation against soldiers?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (d) The Expert Committee submitted its report on 24.11.2015 containing 75 recommendations. Out of the 75 recommendations, 16 have been accepted for implementation, and another 16 have been accepted in-principle for implementation.

8 recommendations have been implemented by the Indian Air Force (IAF). In addition, Department of Ex-Servicemen Welfare has also implemented 1 recommendation out of 16 accepted for implementation.

To reduce litigation, appeals on the orders of Armed Forces Tribunal and Courts are filed only if there is sufficient merit.

#### **Holding of defence funds by UN**

170. SHRIMATI RENUKA CHOWDHURY: Will the Minister of DEFENCE be pleased to state:

- (a) whether the United Nations has held ₹ 338 crore defence fund to India in respect of Indian Army deployed in peace keeping missions;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) United Nations has held reimbursements due to India to the tune of 54.60 Million US\$. The details are given in the Statement (*See below*).

#### **Statement**

*Outstanding dues against United Nations as on 31st October, 2017 in respect of Indian Army Missions*

(Amount in Million US\$)				
Sl. No.	Item	Ongoing Missions	Closed Missions	Total Outstanding
1.	Troop Cost	18.75	-	18.72
2.	Contingent Owned Equipment	20.12	12.67	32.79
3.	Miscellaneous Liability	3.09	-	3.09
TOTAL		41.93	12.67	54.60

Government of India places Indian troop contingents at the disposal of the United Nations to serve in various UN sponsored peacekeeping missions from time to time. UN reimburses the Government *inter alia* against the Troops/Equipments deployed based on the rates specifically mentioned in the respective Memorandum of Understanding (MoU). The receipt of reimbursement from UN is received generally in arrears for a period of three to four months.

Principal Controller of Defence Accounts (PCDA) and Ministry of External Affairs has taken up the matter with Permanent Mission of India, New York for clearing of Outstanding reimbursements by UN, HQ in respect of closed missions.

#### **Candidates from Sainik Schools in NDA and IMA**

171. SHRI ABDUL WAHAB:

SHRI AJAY SANCHETI:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of Sainik Schools functioning in the country, State-wise;
- (b) what is the intake of candidates from these Sainik Schools to NDA and IMA;
- (c) whether there is a proposal to open new Sainik Schools in certain States; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) At present there are 26 Sainik Schools in the country. The State-wise list is given in the Statement-I (*See below*).

(b) The candidates from Sainik Schools who have joined NDA and IMA during the last 3 years are as under:

Year	NDA intake	IMA intake
2014	129	136
2015	144	147
2016	159	105

(c) Yes, Sir.

(d) Details are given in the Statement-II.